

(b) the percentage of those given admission or who will be able to get admission; and

(c) the number of new colleges to be opened in Delhi during the current academic year and the number of those to be opened by Government and private organisations separately?

The Minister of Education (Shri M. C. Chagla): (a) and (b). Information is being collected and will be laid on the Table of the Sabha in due course.

(c) Five new colleges—three by the Delhi Administration and two by private Trusts—have been opened to accommodate the unprecedented rush for admissions in the academic year 1964-65.

Nitro-Phosphate

1163. { Shri Morarka:
Shri Ravindra Varma:
Shrimati Renuka Barkataki:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the estimated quantity of nitro-phosphate that will be produced in Trombay; and

(b) the price at which it is expected to be sold?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) 330,000 tonnes, per annum.

(b) The question of fixing the selling price of nitro-phosphate is under consideration.

Foreign Missions

1164. **Shrimati Renuka Barkataki:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of foreign missionaries who have been given permission to reside and work in India since 1947;

(b) the total number of such missionaries now working in India; and

(c) the number of foreign missionaries working in the Hills of Assam, Nagaland and NEFA?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The number of registered foreign missionaries in India as on 15th August, 1947 and 1st January, 1964, was 2271 and 4320 respectively.

(c) The number as on 1-1-1964 in Assam, Nagaland and NEFA was 228, 1 and nil respectively. Information as to how many of them were in the Hills of Assam is not available.

Memorandum of Agartala Bar

1165. **Shri Biren Dutta:** Will the Minister of Home Affairs be pleased to state:

(a) whether he has received a memorandum from Agartala Bar submitted on the 20th July, 1964 regarding difficulties of the litigant public; and

(b) if so, the action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No such memorandum appears to have been received.

(b) Does not arise.

Police Patrols in Delhi

1166. { Shri D. C. Sharma:
Shri E. Madhusudan Rao:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have considered the desirability of providing more police patrols at night in New Delhi; and

(b) if so, the main features of the decision taken?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). Government have decided that patrolling at night by police should be intensified and

closely supervised. The following steps are proposed:

- (i) surprise patrolling in service lanes and servants' quarters;
- (ii) shortening of beats in select areas;
- (iii) expanding patrolling by wireless vans;
- (iv) providing spot lights in patrolling vans; and
- (v) providing powerful torch to each foot patrol constable.

Indian Economic Service

1167. **Shri Rameshwar Tantia:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a large number of posts in various grades of Indian Economic Service are lying unfilled;

(b) if so, the reason therefor;

(c) whether it is also a fact that the Service has not come into full operation so far; and

(d) if so, the reasons for such delay?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). There are 59 vacancies against the sanctioned strength of 324 posts in the Indian Economic Service. These vacancies are due to the fact that the number of persons recommended by the Union Public Service Commission was less than the number of posts. Moreover 37 vacancies have been reserved for those officers already holding the on-cadred posts but who were not considered fit for inclusion in the Service at the initial constitution by the Commission. According to Rule 7(3) of the Indian Economic Service Rules, 1961, such persons have to be continued on their posts as at present and will have to be given opportunity of applying and getting selected if they are found suitable for future vacancies.

(c) and (d). The initial constitution of the Service is almost complete. Steps are being taken to fill the vacant posts in various grades of the Service in consultation with the Union Public Service Commission. Preparatory work for open market recruitment to Grade IV of the Service is also in hand.

Oil and Natural Gas Commission

1168. **Shri J. B. S. Bist:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the Oil and Natural Gas Commission appointed some apprentices for the posts of shift mechanics and shift engineers;

(b) if so, whether the terms offered to them at the time of selection are not being given to them after the completion of apprenticeship period; and

(c) if so, the reasons thereof?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

12 hrs.

RE: MOTIONS OF PRIVILEGE

Mr. Speaker: In spite of the advice given to me, I must make it clear that I have received two notices of privilege motions, one by Shri Bagri, and the other by Shri Hem Barua. As they concern me personally, I have thought it fit to put them before the House. Both say that the wild allegations against the hon. Speaker of the House made by a newspaper called *Indian Times* of September 20, are a calculated move to undermine.

An Hon. Member: We have not heard of that paper.